

HIGH COURT OF DELHI AT NEW DELHI

No.124/Rules/DHC

Dated: 10.12.2024

PRACTICE DIRECTION
(CORRECTED)

In compliance with the judgment of the Hon'ble Supreme Court of India dated 23.10.2024 passed in Writ Petition No. W.P. (C) 1082/2020 titled "*SUHAS CHAKMA Vs. UNION OF INDIA & ORS*, Hon'ble the Acting Chief Justice, on the recommendations of 'Rules Committee under Section 523 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS-2023) and all other criminal statutes and jurisdictions', has been pleased to issue following Practice Direction for information and compliance by this Court as well as Delhi District Courts:

“The High Court or the District Court as the case may be, while furnishing the copy of the judgment of conviction/dismissal/reversal of acquittal/dismissal of bail applications, shall append a coversheet to the judgment informing the convict about the availability of free legal aid facilities for pursuing higher remedies. The coversheet shall set out the contact address and phone number of the legal Services Authority/Committee attached to the court for seeking appropriate guidance. Similar information shall be made available in the notices issued to the respondents by the concerned courts in appeals against acquittal.”

This Practice Direction shall come into force with immediate effect.

By Order

Sd/-
(KANWAL JEET ARORA)
REGISTRAR GENERAL